



2026:AHC:130302

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21939 of 2026

Manish Kumar Sharma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Neelesh Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.26 of 2026, under Sections 137, 143, BNS and Section 77 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and Section 21/22 N.D.P.S. Act, Police Station- G.R.P. Pt. Deen Dayal Upadhyay Nagar, District- Chandauli.

3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. He further submits that similarly situated co-accused Pawan Prasad and Jitendra Kumar have been granted regular bail by this Court vide its order dated 07.04.2026 and 04.05.2026 passed in Criminal Misc. Bail Application Nos. 10914 of 2026 and 12610 of 2026 respectively. The case of the applicant stands on a similar footing to that of the co-accused. Learned counsel has further submitted that nothing has been recovered from the possession of the applicant. The recovery of allegedly kidnapped child has been made from the possession of co-accused Madhu Kumari. He further contends that the applicant has no criminal antecedents and he is in jail since 11.02.2026.

4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail, however, could not dispute the fact that the similarly situated co-accused has already been enlarged on bail.

5. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

6. The kidnapped child has been received from the possession of co-accused Madhu Kumari. Some psychotropic substance is also said to have been recovered from the possession of the co-accused Jitendra. The co-accused Jitendra has been granted bail by this Court. The applicant is in jail since 11.02.2026 having no criminal antecedents. Charge sheet has also been filed against the applicant and he is no longer required for any custodial interrogation.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- Manish Kumar Sharma, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel

with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

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